

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
BHAKTI EXTRACTIONS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Bhakti Extractions Private Limited
2.	Date of incorporation of corporate debtor	12/05/2004
3.	Authority under which corporate debtor is incorporated / registered	ROC Nagpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15143MH2004PTC146230
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: G-1, Additional M.I.D.C. Area Jalna, Maharashtra, India, 431203.
6.	Insolvency commencement date in respect of corporate debtor	30-09-2026
7.	Estimated date of closure of insolvency resolution process	29-03-2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name : Mukesh Verma Regn. No: IBBI/IPA-001/IPP01665/20192020/12522
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<u>Address:</u> B 1506, Sunteck City Avenue 2, Goregaon West, Mumbai 400104 <u>Email :</u> ip.mukeshverma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: B 1506, Sunteck City Avenue 2, Goregaon West, Mumbai 400104 Email : cirp.bhakti@gmail.com
11.	Last date for submission of claims	14-10-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

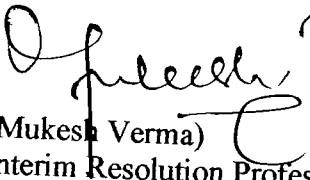


Notice is hereby given that the National Company Law Tribunal, **Mumbai** Bench Court-VI, has ordered the commencement of a corporate insolvency resolution process of the Bhakti Extractions Private Limited on 30-09-2026.

The creditors of **Bhakti Extractions Private Limited**, are hereby called upon to submit their claims with proof on or before **14-10-2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


(Mukesh Verma)
Interim Resolution Professional
Bhakti Extractions Private Limited
AFA Valid upto: 30-06-2027



Date : 02-10-2026

Place : Mumbai

SBI भारतीय स्टेट बैंक State Bank of India

Home Loan Centre, Thane
Dosti Pinnacle, Gala No. 3, Plot E7, Road No. 22, Wagle Industrial Estate,
Circle No. 22, Thane (W) 400 604. Email : rasecc.thane@sbi.co.in

Publication of Notice regarding possession of property u/s 13(4) of SARFAESI Act 2002

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Enforcement) Rules, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) rules, 2002 on this 28th day of September of the year 2026.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **STATE BANK OF INDIA** for an amount and interest thereon.

The Borrower/s/ Guarantor's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Name of Account/ Borrower & Address	Name of Proprietor/ Partners / Guarantors/ Owner of the property etc.	Description of the Property mortgaged / charged	Date of Demand Notice	Date of Possession	Amount Outstanding
Mrs Kanchan Avadhoot Hande & Mr. Avadhoot Pandharinath Hande	Mrs Kanchan Avadhoot Hande & Mr. Avadhoot Pandharinath Hande	1) All that part and parcel of the property consisting of Flat No. 702, 7th Floor, Payal Pride, Department No.4/128 Plot No 104 Sector No.21 Node Ghansoli Navi Mumbai 400701 with in the registration sub-district Thane 8 and district Thane. 2) All that part and parcel of the property consisting of Flat No.703, 7th Floor, Payal Pride, Department No.4/128 Plot No 104 Sector No.21 Node Ghansoli Navi Mumbai 400701 with in the registration sub-district Thane 8 and district Thane.	21.07.2026	28.09.2026	Rs. 29,30,051/- (Rupees) Twenty Nine Lakh Thirty Thousand and Fifty One Only and interest from 21.07.2026

Date: 28.09.2026
Place: Mumbai

Authorised Officer,
State Bank of India

SYMBOLIC POSSESSION NOTICE

ICI Home Finance [Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051]

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: 301-A, Nikunj Signature, 3rd floor, Ambadi Road, Vishal Nagar, Vasai West, Maharashtra- 401202

Whereas
The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Shashikala Makwana (Borrower), Sachin Makwana (Co-Borrower), R N 17 Old Municipal Chawl No 1 2nd Hasanabad Lane Khar West Mumbai-400052, LHVSI00001357124	Flat No B/302 3rd Floor Sai Sankalp Chsl Village Achale, Shankeshwar Nagar, Nallaspore East, Taluka Vasai, Dist. Palghar-209 401209 Maharashtra Bounded By- North By: Road, South By: Bldg, East By: A Wing, West By: Bldg./Date of Possession 28/09/2026	16-07-2026 Rs. 16,39,077.06/-	Vasai

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: October 02, 2026
Place: Palghar

Authorized Officer
ICI Home Finance Company Limited

Piramal Finance

Loan Code No.: L55910M1864R C032639
Registered Office: Unit No.-611, 8th Floor, Piramal Amit Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (west), Mumbai-400070 - T +91 22 3802 4000
Branch Office: On Plaza, 3rd Floor, Opposite Railway Station, Kandivali (West), Mumbai-400067
Contact Person: 1. Piramal Finance Ltd - 022-69482444
E-Auction Sale Notice- Fresh Sale

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Piramal Finance Ltd (Formerly Piramal Capital & Housing Finance Ltd.) under the **Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** for the recovery of amount due from borrowers, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the possession, on **'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis'**, Particulars of which are given below:

Loan Code (Branch/ Borrower/s/ Co-Borrower/s/ Guarantor/s)	Demand Notice Date and Amount	Property Address- final	Reserve Price	Earliest Money Deposit (EMD) (10% of RP)	Outstanding Amount (30-49-2026)
Loan Code No.: 05000022250, Mumbai - Bandra (Branch), Leena Suni Gawade (Borrower), Sunil Anand Gawade (Co Borrower 1)	Dt: 24-07-2021, Rs. 3,78,354/- (Rs. Three Lakh Seventy Eight Thousand Three Hundred Fifty Four Only)	All The Piece And Parcel of The Property Having An Extent- Plot No. 120, Madhusudan Blossom, Near Chandrapur Village, Hsata - Kalamb Road, Opp Madhusudan Heritage Murdad Thane Maharashtra- 421401	Rs. 5,10,000/- (Rs. Five Lakh Ten Thousand Only)	Rs. 51,000/- (Rs. Fifty One Thousand Only)	Rs. 9,05,359/- (Rs. Nine Lakh Five Thousand Three Hundred Fifty Nine Only)
Loan Code No.: M0168560, Mumbai - Hira Bhayandhar (Borrower), HERAMB MARATHE (Borrower), SHUBHANGI SURESH KARJIKAR (Co Borrower 1)	Dt: 27-05-2024, Rs. 21,78,134/- (Rs. Twenty One Lakh Seventy Eight Thousand One Hundred Thirty Four Only)	All The Piece And Parcel of The Property Having An Extent- Flat No. 62, 2nd Floor Sai Sakshi Sahniwas Miral Kupwad New S No. 2625/A/9, Old No 310/5, Plot No. 9, Sangli Garbnawaz Masjid Kupwad Sangli 416436 Boundaries As- North- Flat No. 7 & 10 West- Side Margin East- Flat No. 5 South- Side Margin & Road	Rs. 20,00,000/- (Rs. Twenty Lakh Only)	Rs. 2,00,000/- (Rs. Two Lakh Only)	Rs. 28,41,662.76/- (Rs. Twenty Eight Lakh Forty One Thousand Six Hundred Sixty Two Only and Seventy Six Paise)
Loan Code No.: 18800001198, Mumbai - Nallaspore (Branch), Bhupinderkaur Jowender Singh Sethi (Borrower), Jowender Singh Sethi (Co Borrower 1)	Dt: 16-06-2020, Rs. 19,69,790/- (Rs. Nineteen Lakh Seventy Nine Thousand Seven Hundred Ninety Only)	All The Piece And Parcel of The Property Having An Extent- Flat No. 403, 4th Floor, A Wing & 402, 4th Floor, B Wing, Bldg No.02, Chandramauli, Shivkirti Complex Saphale Complex Virar West Thane Maharashtra- 401303 Boundaries As- North- Nikanth Bldg West- Plot Saphale Palghar Road East- Open Plot South- C Wing	Rs. 47,50,000/- (Rs. Forty Seven Lakh Fifty Thousand Only)	Rs. 4,75,000/- (Rs. Four Lakh Seventy Five Thousand Only)	Rs. 53,76,473/- (Rs. Fifty Three Lakh Seven Thousand Four Hundred Seventy Three Only)
Loan Code No.: 11000004198, Mumbai - Vasai East (Branch), Ajinkya Prakash Jadhav (Borrower), Amar Jadhav (Co Borrower 1)	Dt: 28-06-2021, Rs. 13,79,255/- (Rs. Thirteen Lakh Seventy Nine Thousand Two Hundred Fifty Five Only)	All The Piece And Parcel of The Property Having An Extent- Flat No. 405, 4th Floor, Shubham 4 In Vishnu Prasad, Near Agashi Naka, Agashi Road, Agashi, Virar West Thane Maharashtra- 401301 Boundaries As- North- Shubham 1 & 2 West- Open Land East- Internal Road South- Shubham 5	Rs. 13,90,000/- (Rs. Thirteen Lakh Nine Thousand Only)	Rs. 1,39,000/- (Rs. One Lakh Thirty Nine Thousand Five Hundred Fifty Five Only)	Rs. 26,65,545/- (Rs. Twenty Six Lakh Sixty Five Thousand Five Hundred Forty Five Only)
Loan Code No.: 02500011121, Mumbai - Vasai West (Branch), Dharti Sudarshan Raut (Borrower), Sudarshan Suresh Raut (Co Borrower 1)	Dt: 24-09-2021, Rs. 15,13,624/- (Rs. Fifteen Lakh Thirteen Thousand Six Hundred Twenty Four Only)	All The Piece And Parcel of The Property Having An Extent- Flat No.001, Ground Floor, Wing D, Silver Oak, Nr Padamavati Ngr. Next To Boling Naka Green Park Complex Virar West Thane Maharashtra- 401303 Boundaries As- North- Padmavati Nagar West- Open Land East- Roadf South- Golden Oak	Rs. 26,60,000/- (Rs. Twenty Six Lakh Sixty Thousand Only)	Rs. 2,66,000/- (Rs. Two Lakh Sixty Thousand Only)	Rs. 27,45,994/- (Rs. Twenty Seven Lakh Four Thousand Five Hundred Ninety Four Only)
Loan Code No.: M0018964, Thane (Branch), Ashish Prajapat (Borrower), SUGNA ASHISH PRAJAPAT (Co Borrower 1)	Dt: 26-03-2024, Rs. 38,10,501/- (Rs. Thirty Eight Lakh Ten Thousand Five Hundred One Only)	All The Piece And Parcel of The Property Having An Extent- Flat No. 601, 06 Floor, wing B Sai Sajan Village Mulund, Taluka Kurlas No. 6 (Part), 7/71 To 7/3, 9/91 To 9/4 And 10 (Part) of Survey No. 256 And 257/Vasailah Nagar, Off Bal Rajeshwar Marg Mumbai, Near Vaishali Nagar Bus Depot, Mulund West Mumbai 400080 Boundaries As- North- Kachi Mitra Mandal West- Open Plot East- Chawal South- Under Construction Building	Rs. 32,50,000/- (Rs. Thirty Two Lakh Fifty Thousand Only)	Rs. 3,25,000/- (Rs. Three Lakh Twenty Five Thousand Only)	Rs. 50,69,305/- (Rs. Fifty Lakh Sixty Nine Thousand Three Hundred and Fifteen Paise)
Loan Code No.: 18400001845, Thane (Branch), Vikram Nandit (Borrower), Rinku Vikram Nandit (Co Borrower 1)	Dt: 07-05-2021, Rs. 23,89,237/- (Rs. Twenty Three Lakh Eighty Nine Thousand Two Hundred Thirty Seven Only)	All The Piece And Parcel of The Property Having An Extent- Flat No. 308, 3rd Floor, Building A-6, Panvelkar Homes, Next To Bhavani Chowk, Kojh Khuntali, Ambemath W, Thane Thane Maharashtra- 421501 Boundaries As- North- Open Plot West- B & C Wing From Same Project East- A-5 & A-6 Building South- A-3 & A-4 Building	Rs. 25,70,000/- (Rs. Twenty Five Lakh Seventy Thousand Only)	Rs. 2,57,000/- (Rs. Two Lakh Fifty Seven Thousand Only)	Rs. 44,22,419/- (Rs. Forty Four Lakh Twenty Two Thousand Four Hundred Nineteen Only)
Loan Code No.: M0121429, Navi Mumbai - Belapur CBD (Branch), Geeta Kurangle (Borrower), Ankush Bhalekar (Co Borrower 1)	Dt: 17-08-2021, Rs. 22,09,373/- (Rs. Twenty Two Lakh Nine Thousand Three Hundred Seventy Three Only)	All The Piece And Parcel of The Property Having An Extent- Flat No 001 Ground Floor, Sakadanta Sankul Phase II Kondale 410206	Rs. 16,50,000/- (Rs. Sixteen Lakh Fifty Thousand Only)	Rs. 1,65,000/- (Rs. One Lakh Sixty Five Thousand Only)	Rs. 30,73,584.15/- (Rs. Thirty Lakh Seventy Three Thousand Five Hundred Ninety Four Only and Fifteen Paise)
Loan Code No.: 04500009462, Thane - Naupada (Branch), Mohd Akbar Shaikh (Borrower), Nasira Akbar Shaikh (Co Borrower 1)	Dt: 07-05-2021, Rs. 22,52,440/- (Rs. Twenty Two Lakh Fifty Two Thousand Four Hundred Forty Only)	All The Piece And Parcel of The Property Having An Extent- Plot No 1204, 12th Floor, H Wing Bldg No.04, Virar Boling Code No.263, Boling Virar West, Palghar Thane Maharashtra- 401303 Boundaries As- North- Road West- Bldg No.5 East- Bldg No.6 South- Road	Rs. 21,10,000/- (Rs. Twenty One Lakh Ten Thousand Only)	Rs. 2,11,000/- (Rs. Two Lakh Eleven Thousand Only)	Rs. 44,34,008/- (Rs. Forty Four Lakh Thirty Four Thousand Eight Only)
Loan Code No.: HLSA00001165, Thane (Branch), Mohd Mirajuddin Hussain (Borrower), Sahebajin Hussain (Co Borrower 1)	Dt: 25-03-2024, Rs. 25,73,391/- (Rs. Twenty Five Lakh Seventy Three Thousand Three Hundred Ninety One Only)	All The Piece And Parcel of The Property Having An Extent- Flat No. 202, 2nd Floor, Mohammad Manzil, Hetkar Ali, Hetkar Ali Station Road, Near Hefar Bns, No. 1734 of Village Neral, Neral West, Karjat, Raigad, 411012 Boundaries As- North- Hetkar Ali Station Road West- Rekha Gin Shop & House East- Old House South- Pvt Bunglow	Rs. 17,90,000/- (Rs. Seventeen Lakh Ninety Thousand Only)	Rs. 1,79,000/- (Rs. One Lakh Seventy Nine Thousand Only)	Rs. 38,05,032.11/- (Rs. Thirty Eight Lakh Fifty Two Thousand and Eleven Paise)
Loan Code No.: 23600000666, Mumbai - Boisar (Branch), Aakash Sanjay Nalge (Borrower), Namrata Nalge (Co Borrower 1) Sanjay R Nalge (Co Borrower 2)	Dt: 30-01-2023, Rs. 15,12,546/- (Rs. Fifteen Lakh Twelve Thousand Five Hundred Forty Six Only)	All The Piece And Parcel of The Property Having An Extent- Flat No. 03, Ground Floor, Sadguru Apartment, Opp. Ghodola Homes Project Ganesh Nagar, Near Sapari Road Tembhode, Palghar West Thane Maharashtra- 401404 Boundaries As North- Internal Road West- Open Plot East- Internal Road South- Newly Completed Building	Rs. 18,60,000/- (Rs. Eighteen Lakh Sixty Thousand Only)	Rs. 1,86,000/- (Rs. One Lakh Eighty Six Thousand Only)	Rs. 22,21,665.84/- (Rs. Twenty Two Lakh Twenty One Thousand Six Hundred Sixty Five Only and Eighty Four Paise)
Loan Code No.: 11400003184, Mumbai - Boisar (Branch), Monika Bhagwan Mairale (Borrower), Savita Bhagwan Mairale (Co Borrower 1)	Dt: 17-12-2022, Rs. 14,55,349/- (Rs. Fourteen Lakh Fifty Five Thousand Three Hundred Thirty Nine Only)	All The Piece And Parcel of The Property Having An Extent- Flat No 301, 3rd Floor, C Wing, Bldg No. 9, Raya Heights Bldg 9, Chunarhati Near Sapari Rd, Palghar West Thane Maharashtra- 401404 Boundaries As- North- Sai Residency Bldg West- Road East- Bldg Phase 2 South- Prithvi Complex Raya Residency	Rs. 20,10,000/- (Rs. Twenty Lakh Ten Thousand Only)	Rs. 2,01,000/- (Rs. Two Lakh One Thousand Only)	Rs. 25,43,900.61/- (Rs. Twenty Five Lakh Forty Three Thousand Three Hundred Ninety Two Only and Sixty One Paise)
Loan Code No.: 25300000675, Navi Mumbai - Khopoli (Branch), Ravindra Kumar (Borrower), Sunita Ravindra Saroj (Co Borrower 1)	Dt: 27-12-2022, Rs. 9,41,826/- (Rs. Nine Lakh Forty One Thousand Eight Hundred Twenty Six Only)	All The Piece And Parcel of The Property Having An Extent- Flat No. 102, 1st Floor, B Wing, Balaji Complex, Near Anvi Heritage, Plot No. 14 And 15, Khopoli Raigad Maharashtra- 410203 Boundaries As- North- Building West- Building East- Building South- Road	Rs. 10,00,000/- (Rs. Ten Lakh Only)	Rs. 1,00,000/- (Rs. One Lakh Only)	Rs. 15,22,149.82/- (Rs. Fifteen Lakh Twenty Two Thousand One Hundred Forty Nine Only and Eighty Two Paise)
Loan Code No.: 05000020276, Mumbai - Bandra (Branch), Paduram Sonaram Purohit (Borrower), Ambadevi Paduram Purohit (Co Borrower 1)	Dt: 28-06-2021, Rs. 28,51,727/- (Rs. Twenty Eight Lakh Fifty One Thousand Seven Hundred Twenty Seven Only)	All The Piece And Parcel of The Property Having An Extent- Office No. 124 1st Floor, Ashoka Shopping Center, Near G T Hospital, Near Police Commissioner Office, LT Road Charni Road Mumbai Suburban Maharashtra- 400007	Rs. 37,00,000/- (Rs. Thirty Seven Lakh Only)	Rs. 3,70,000/- (Rs. Three Lakh Seventy Thousand Only)	Rs. 68,322,121/- (Rs. Sixty Eight Lakh Thirty Two Thousand Two Hundred and Twenty One Paise)
Loan Code No.: 11100005641, Mumbai - Virar West (Branch), Bhomaram Suthar (Borrower), Dally Ponjaram (Co Borrower 1)	Dt: 29-04-2021, Rs. 35,14,199/- (Rs. Thirty Five Lakh Fourteen Thousand One Hundred Ninety Nine Only)	All The Piece And Parcel of The Property Having An Extent- Flat No. 1207, 12th FLR, C Wing, Bldg No. 1 Vinay Unique Imperia, Sec. 07 Opp To Maitry Heights, Dongare Virar West, Palghar Thane Maharashtra- 401303 Boundaries As- North- Cosmos Group of Bldg West- Utc Bldg East- Maitry Height South- Internal Rd	Rs. 42,20,000/- (Rs. Forty Two Lakh Twenty Thousand Only)	Rs. 4,22,000/- (Rs. Four Lakh Twenty Two Thousand Only)	Rs. 73,92,495/- (Rs. Seventy Three Lakh Ninety Two Thousand Four Hundred Ninety Five Only)

BEFORE THE LEARNED SOLE ARBITRATOR
BIJAL GOGRI, ADVOCATE
IN THE MATTER OF ARBITRATION BETWEEN

T.L.G India Private Limited ...Claimant
VERSUS
CIFDAQ Blockchain Ecosystem India Limited ...Respondent

NOTICE

To,
CIFDAQ Blockchain Ecosystem India Limited

TAKE NOTICE that the above Arbitration Proceedings have been instituted by the Claimant, T.L.G India Private Limited, pursuant to the order dated 08th July 2026 passed by the Hon'ble High Court of Judicature at Bombay in Arbitration Application (L) 8350 of 2026, whereby the Learned Sole Arbitrator has been appointed to adjudicate the dispute between the parties.

The next hearing in the above Arbitration Proceedings is fixed on 13th October 2026 at 2:30 P.M., and shall be conducted in virtual mode: <https://meet.google.com/rqs-frag-qgh>

The respondent is hereby called upon to remain present before the Learned Sole Arbitrator personally or through an authorised representative advocate authorised in that regard. In case of failure to remain present, the Learned Arbitrator shall proceed further in accordance with law

Date: 1st October 2026

Aadhyia Legal
Advocate for the Claimant
2nd Floor, 490, Defence Colony, New Delhi,
Delhi - 110024. | Email: amitgajia@aadhyialegal.com

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
COMPANY PETITION NO. 244 OF 2012

In the matter of Companies Act, I of 1956 ;
And
In the matter of Sunearth Ceramics Limited
(In Liquidation)

CORRIGENDUM

This is with reference Notice for Sale advertisement published on 13.09.2026 for sale of Movable and Immovable assets and pursuant to the order dated 01.10.2026 passed by Hon'ble High Court, Bombay in Interim Applications (L) No. 34019 of 2026 & (L) No. 34021 of 2026, the last date for submission of EMD has been extended from 29.09.2026 to 03.10.2026 up to 4.00 p.m.

Other Terms and Conditions remain same.

Dated this 1st day of October, 2026.

Sd/-
OFFICIAL LIQUIDATOR
HIGH COURT, BOMBAY
5th Floor, Bank of India Building,
Mahatma Gandhi Road, Fort, Mumbai - 400 023.
Telephone : 22670024 / 22675008, Email : ol-mumbai-mca@nic.in

PUBLIC NOTICE

IN THE COURT OF JUDICIAL MAGISTRATE FIRST CLASS, RAILWAY MOBILE COURT, ANDHERI, MUMBAI

Case No. : DV 142 of 2026

RUCHITA NARENDRA LACHHANI ...Applicant
VERSUS
NARENDRA GOVIND LACHHANI ...Respondent

TO :

1. Narendra Govind Lachhani
2. Govind Vasudev Lachhani
3. Archana Govind Lachhani
All Residing at :- Flat No. 2306, Chandak Nishchay, A Wing, Dahisar East, Mumbai-400068

WHEREAS an application has been filed against you under **Section 12 of the Protection of Women from Domestic Violence Act, 2005**, and it has been shown to the satisfaction of this Court that you, the said 1. **Narendra Govind Lachhani**, 2. **Govind Vasudev Lachhani** and 3. **Archana Govind Lachhani** are concealing yourself to evade the service of notice issued by this Court.

PUBLIC NOTICE IS HEREBY MADE that you, the said Respondents 1. **Narendra Govind Lachhani**, 2. **Govind Vasudev Lachhani** and 3. **Archana Govind Lachhani** are required to appear before this Court at Judicial Magistrate First Class, Railway Mobile Court, Andheri, Mumbai to answer the said application on or before **30 days from the date of publication at 11:00 AM**. Take notice that if you fail to appear on the specified date and time, the Court will proceed **ex-parte** (in your absence) according to law, and further legal consequences will follow.

Given under my hand and the seal of this Court, this **01/10/2026** (Seal of the Court)*

By Order,
Sd/-
Judicial Clerk
Judicial Magistrate First Class,
Rly. Mob. Court,
Andheri, Mumbai

NASHIK MUNICIPAL CORPORATION
Workshop Management Department
Notice No. 05 (Year 2026-27)

The E-Tender Notice No. 05/2026-27 for the work under the Workshop Management Department of Nashik Municipal Corporation will be available on the Government website www.mahatenders.gov.in from 02/10/2026 up to 3.00 PM on 12/10/2026.

Note- All further necessary notices/clarification will be published on the online website.

XXX
जनसंपर्क/जा.क्र./१०९/२६
दि. ०१.१०.२०२६
गोदा मंदपूर डाका, भविष्य सोमाका.
Executive Engineer
Workshop Management Department
Nashik Municipal Corporation

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF BHAKTI EXTRACTATIONS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Bhakti Extractions Private Limited
2. Date of incorporation of corporate debtor	12/05/2004
3. Authority under which corporate debtor is incorporated/registered	ROC Nagpur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15143MH2004PTC146230
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: G-1, Additional M.I.D.C. Area Jaina, Maharashtra, India, 431203.
6. Insolvency commencement date in respect of Corporate Debtor	30-09-2026
7. Estimated date of closure of insolvency resolution process	29-03-2027
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mukesh Verma Regn. No:IBBI/IPA-001/IPPO1665/20192020/12522
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: B 1506, Sunteck City Avenue 2, Goregaon West, Mumbai 400104, Email: ip.mukeshverma@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: B 1506, Sunteck City Avenue 2, Goregaon West, Mumbai 400104 Email: crp.bhakti@gmail.com
11. Last date for submission of claims	14-10-2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court-VI, has ordered the commencement of a corporate insolvency resolution process of the Bhakti Extractions Private Limited on 30-09-2026. The creditors of Bhakti Extractions Private Limited, are hereby called upon to submit their claims with proof on or before 14-10-2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

(Mukesh Verma)
Interim Resolution Professional
Bhakti Extractions Private Limited
AFA Valid upto: 30-06-2027

Date: 02-10-2026
Place: New Delhi

PUBLIC NOTICE

Notice is hereby given that **Mr. Jagdish Narayan Thorwe** residents of at Anjap, Po. Vaksar, Kashehe Neral Road, Tal. Karjat, Dist. Raigad - 411011 is the Owner of Non Agricultural Plots of Land bearing Old Survey No. 68-3, New Survey No. 68-B situated at Avni Greens Phase-II, Village Anjap, Talathi Saja Kashehe, Taluka Karjat, District Raigad in the registration District of Raigad, more particularly described in the schedule hereunder written (hereinafter referred to as the said properties). **Mr. Jagdish Narayan Thorwe** is negotiating with my clients to sell, transfer and convey the said properties to my clients alongwith all rights, title and interest appurtenant thereto. All those persons having any right, title, interest, claim or share of whatsoever nature into, upon, over or against the said properties or any part thereof whether by way of sale, mortgage, exchange, inheritance, trust, legacy, maintenance, adverse possession, lien or otherwise howsoever are hereby required to make the same known to the undersigned at **FB-139, First Floor, High Street Mall, Kapurbawadi, Thane (W) - 400607** in writing with full particulars and details within 15 days from the date hereof failing which my clients shall deem that claim, if any, is waived.

THE SCHEDULE ABOVE REFERRED TO

Non Agricultural Plots of land situate at Village Anjap, Taluka Karjat, District Raigad in the Registration District of Raigad within the limits of Grampanchayat Anjap, within the limits of Sub Registrar of Assurance Karjat and Neral, in the registration District of Raigad more particularly in the form of list attached hereto.

Sr. No.	Survey No./Plot No.	Area H. R. Sq. Mtrs.	Assessment Rs. Ps.
1.	68/B/2	1-88-00	18=80
2.	68/B/3	1-88-00	18=80
3.	68/B/4	1-88-00	18=80
4.	68/B/5	1-99-00	19=90
5.	68/B/7	1-92-00	19=20
6.	68/B/8	1-92-00	19=20
7.	68/B/9	1-92-00	19=20
8.	68/B/10	1-94-00	19=40
9.	68/B/12	1-62-00	16=20
10.	68/B/13	1-62-00	16=20
11.	68/B/14	1-62-00	16=20
12.	68/B/15	1-62-00	16=20
13.	68/B/16	1-62-00	16=20
14.	68/B/17	1-63-00	16=30
15.	68/B/18	2-05-00	20=50
16.	68/B/19	1-63-00	16=20
17.	68/B/20	2-52-00	25=20
18.	68/B/21	2-57-00	25=70
19.	68/B/22	2-45-00	24=50
20.	68/B/23	2-92-00	29=20
21.	68/B/26	2-63-00	26=30
22.	68/B/27	2-53-00	25=30
23.	68/B/33	1-92-00	19=20

Date : 01/10/2026
Place : Thane
Sd/-
Rachana Marwal, Advocate,
FB-139, First Floor, High Street Mall, Kapurbawadi, Thane (W) - 400607.

BHARAT CO-OPERATIVE BANK (MUMBAI) LTD.
(MULTI-STATE SCHEDULED BANK)
Central Office : "Marutajin", Plot No. 13/9A, Sonawala Road, Goregaon (East), Mumbai-400063.
Tel. : 61890088 / 61890134 / 61890083.

POSSESSION NOTICE

WHEREAS The undersigned being the Authorized Officer of Bharat Co-operative Bank (Mumbai) Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 10.11.2025 calling upon the Principal Borrower: **Mrs. Sheetal Vivek Bubna Prop. of M/s. Meraki Jewels, Joint/Co-Borrower : Ms. Bhavya Vivek Bubna** to repay the amount mentioned in the notice being Rs.1,33,21,789/- (Rupees One Crore Thirty Three Lakh Twenty One Thousand Seven Hundred and Eighty Nine) as on 31.10.2025 within 60 days from the date of receipt of the said notices.

The said borrowers having failed to repay the amount, notice is hereby given to the said borrower and the public in general that the undersigned through Tahsilardar Palghar in execution of Order dated 16.06.2026 passed by Additional District Magistrate, Palghar in Case No. SA/491/2026, has taken Physical Possession of the property described herein below in exercise of powers conferred on the undersigned under section 13(4) of the said Act read with Rule 9 of the said Rules on this **29th day of September of the year 2026**.

The said borrowers in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the charge of Bharat Co-operative Bank (Mumbai) Ltd. for an amount of Rs.1,33,21,789/- (Rupees One Crore Thirty Three Lakh Twenty One Thousand Seven Hundred and Eighty Nine) as on 31.10.2025 along with further interest thereon.

DESCRIPTION OF THE PROPERTY

i) Shop No. 04 on ground floor, admeasuring 134.93 sq. ft. carpet area in the building no. 1 known as "Atharva Apeksha", lying and being on N.A.plot of land bearing Survey No. 182 Hissa No. A/1, Near Athrav Car Care Center

